

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:475

ANSWERED ON:17.05.2006

AMENDMENTS TO RIGHT TO INFORMATION ACT

Angadi Shri Suresh Chanabasappa; Mane Smt. Nivedita

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Information Commission has asked the Union Government to amend the rules and make the payment affordable and simple for consumers for getting information via the RTI route as reported in The Hindustan Times dated April 3, 2006;
- (b) if so, the facts of the matter reported therein;
- (c) the reaction of the Union Government in this regard;
- (d) whether the Union Government has undertaken or proposes to undertake a comprehensive review of the list of organizations that can be excluded from the purview of the Right to Information Act; and
- (e) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a) & (b): The Central Information Commission has requested the Government to amend the rules so that payments could also be accepted in modes other than those currently prescribed.
- (c): The matter is under examination.
- (d) & (e): Proposals have been received from some organizations for their exclusion from the purview of the Right to Information Act, 2005. Government has, so far, not taken any decision on these proposals.